

MESSAGE FROM THE PRESIDENT

Mr. Deputy-Speaker: I have received the following message from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the address I delivered to both the Houses of Parliament assembled together on the 15th February, 1956."

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Cotton Cess (Amendment) Bill, 1955, which has been passed by the Rajya Sabha at its sitting held on the 17th February, 1956."

INDIAN COTTON CESS (AMENDMENT) BILL

Secretary: Sir, I lay the Indian Cotton Cess (Amendment) Bill, 1956, as passed by the Rajya Sabha, on the Table of the House.

ARREST OF A MEMBER

Mr. Deputy-Speaker: I have to inform the House that I have received the following letter dated the 25th February, 1956, from the District Magistrate, Delhi:

"I have the honour to inform you that in pursuance of a non-bailable warrant of arrest, issued by the Chief Presidency Magistrate, Bombay, against Pandit Bhagwaticharan Shukla, Member of Lok Sabha, I have found it my duty to direct that Pandit Bhagwaticharan Shukla, Member of the Lok Sabha, be arrested.

Pandit Bhagwaticharan Shukla was accordingly arrested at 1 P.M. on 25-2-56 and arrangements have been made to take him to Bombay for producing him before the Presidency Magistrate, Bombay."

ESTIMATES COMMITTEE

TWENTIETH REPORT

श्री बी० जी० मेहता : उपाध्यक्षजी में रेलवे मंत्रालय सम्बन्धी एस्टीमेट समिति की बीसवीं रिपोर्ट सभा की मेज पर रखता हूँ ।

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE OF NATIONAL CADET CORPS

The Minister of Defence Organisation (Shri Tyagi): I beg to move:

"That in pursuance of clause (i) of section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to be Members of the Central Advisory Committee of the National Cadet Corps for a term of one year."

Mr. Deputy-Speaker: The question is:

"That in pursuance of clause (i) of section 12 of the National Cadet Corps Act (Act XXXI of 1948) as amended by the National Cadet Corps (Amendment) Act (Act LVII of 1952), the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to be Members of the Central Advisory Committee of the National Cadet Corps for a term of one year."

The motion was adopted.

AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS BILL *

The Minister of Food and Agriculture (Shri A. P. Jain): I beg to move for leave to introduce a Bill to provide for the incorporation and regulation of corporations for the purpose of development and warehousing of agricultural produce on co-operative principles and for matters connected therewith.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the